FIU-IND   Financial Intelligence Unit- India

COUNTERFEIT CURRENCY REPORT (CCR)

Kindly fill in CAPITAL. Read the instructions before filling the form.

PART 1 — DETAILS OF REPORTING BRANCH/LOCATION

1.1	Name of Entity	
1.2	Name of Branch	
1.3	Branch Reference Number	1.4 ID allotted by FIU-IND
1.5	Address *(No., Building)*	
1.6	Street/Road	
1.7	Locality	
1.8	City/Town, District	
1.9	State, Country	
1.10	Pin code	1.11 Tel *(with STD code)*
1.12	Fax	1.13 E-mail

PART 2 — DETAILS OF COUNTERFEIT CURRENCY

	Denomination	Number of pieces	Value
2.1	1000		
2.2	⊞		
2.3	⊞		
2.4	⊞		
2.5	20		
2.6	10		
2.7	⊞		
	2.8 Total Value of Counterfeit Currency		

PART 3 — DETAILS OF DETECTION

3.1	Date of Cash Tendering	3.2 Total Cash Deposited ⊞
3.3	Date of Detection	

3.4 Detected at   A ⊞ Cash Counter   B ⊞ Branch Level   C ⊞ Currency Chest
D ⊞ RBI's CVPS   Z ⊞ Other

3.5 Whether local police station has been informed   ⊞ Yes   ⊞ No

3.6 Details of FIR *(if available)*

3.7 Additional Information, if any

PART 4 — DETAILS OF RELATED PERSONS

4.1	Name of Tendering Person	
4.2	Name of Account Holder	
4.3	Account / Card No.	

Signature

Name

Designation

DO NOT FILL. FOR FIU-IND USE ONLY.   CCR

COUNTERFEIT CURRENCY REPORT (CCR)
INSTRUCTIONS

GENERAL INSTRUCTIONS

Under the Prevention of Money Laundering Act 2002 (PMLA), every reporting entity is required to furnish details of all cash transactions where forged or counterfeit currency notes of bank notes have been used as genuine. These transactions should be reported to Director, Financial Intelligence Unit, India not later than seven working days from the date of occurrence of such transactions.

HOW TO SUBMIT

Every reporting entity branch must submit this form to the Director, FIU- IND only through the principal officer designated under PMLA.

Note: A separate Counterfeit Currency Report (CCR) should be filed for each incident of detection of counterfeit Indian currency. If the detected counterfeit currency notes can be segregated on the basis of tendering person, a separate CCR should be filed for each such incident.

EXPLANATION OF SPECIFIC TERMS

PART 1: DETAILS OF REPORTING BRANCH / LOCATION

This section contains details of the branch/location where the counterfeit currency was detected.

1.1 Mention name of the reporting entity (bank, financial institution).

1.2 Mention name of the reporting branch/location.

1.3 Mention any unique number issued by the regulator or any temporary code to uniquely identify each branch/ location.

1.4 ID allotted by FIU-IND may be left blank till the same is communicated by FIU-IND.

1.10 Pincode should be a valid 6 digit numeric pincode of the branch/location.

PART 2: DETAILS OF COUNTERFEIT CURRENCY

This section contains the details of counterfiet currency. Total value of counterfiet currency should match with the total calculated value of Denomination x Number of pieces.

PART 3: DETAILS OF DETECTION

3.1 Mention the date on which cash was tendered, if available. Date should be reported in YYYYMMDD format. E.g. 2nd May, 2007 should be entered as 20070502.

3.2 Mention the total cash tendered by the renderer including counterfeit currency, if available.

3.3 Mention the date on which counterfeit currency was detected in YYYYMMDD format. E.g. 2nd May 2007 should be entered as 20070502.

3.4 Select from the following counterfeit currrency detection stages

      "A"- Cash Counter by the teller
      "B"- Branch Level during sorting
      "C"- Currency Chest while counting
      "D"- Currency Verification and Processing System at RBI
      "Z"- Other

3.5 Mention Yes, if local police station has been informed.

3.6 Mention details of FIR, polic station etc., if available.

3.7 Mention addtional information such as quality of counterfeit currency, sequence of events, if available.

PART 4: DETAILS OF RELATED PERSONS

4.1 Person who tendered the counterfeit currency, if available.

4.2 Name of the sole/first account holder in whose account counterfiet currency was tendered, if available.

4.3 Account/Card Number of the person in whose account the counterfeit currency was tendered, if available.

The form should be signed by an officer at the branch/controlling office/head office.